

(25A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BE NCH  
AT HYDERABAD

O.A. NO. 680/92

Between:

Date of Decision: 23.2.95.

B.Srinivasulu

...Applicant.

And

1. The Director General, Telecom,  
represented by Union of India,  
New Delhi - 110 001.
2. The Chief General Manager,  
Telecom, Andhra Pradesh,  
Hyderabad - 500 001.
3. The Telecom District Engineer,  
Mahaboobnagar - 509 001.
4. The Asst. Engineer, Telecom,  
Mahaboobnagar - 509 001.

...Respondents.

Counsel for the applicant : Mr.C.Suryanarayana

Counsel for the Respondents : Mr.N.V.Ramana, Addl. GSC.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

.. 2 ..

O.A.No.680/92

Date of Order: 23.2.1995

 As per Hon'ble Shri A.B.Gorthi, Member (Admn.) 

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This is the second time that the applicant has approached the Tribunal. Earlier he (along) with some others filed OA.714/91 which was disposed of on 26.7.91 with a direction to the respondents to consider and dispose of the representation of the applicant. Consequently the respondents decided that the applicant would be paid 1/30th of the salary of a Group 'D' employee as daily wages for the work done by him as a casual labour. 2

2. In the present OA the prayer of the applicant is for a direction to the respondents to consider him for grant of temporary status and to regularise him in the department.

3. The respondents in their reply affidavit have not disputed the material facts averred in the OA but have stated that the applicant is being paid 1/30th of the salary of Group 'D' employee.

4. It is also brought to our notice that in compliance with our interim order dated 17.8.92 the respondents are continuing to engage the applicant.

5. In view of the afore-stated facts of the case we deem it just and proper to dispose of this OA with the following directions to the respondents :-

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(1) The applicant will be continued to be engaged as a casual mazdoor and in case he is <sup>is</sup> retrenched, <sup>which</sup> will be in accordance with the principle of last come first go.

(2) The case of the applicant for grant of temporary status and regularisation will be considered by the respondents in accordance with his seniority and as per the extant scheme/instructions.

(3) The applicant will be paid wages at the rate of 1/30th of a salary of the Group 'D' employee.

No order as to costs.

*transcripts*  
(A.B.GORTHI)  
Member (Admn.)

*A.V.HARIDASAN*  
(A.V.HARIDASAN)  
Member (Judl.)

Dated: 23rd February, 1995

(Dictated in Open Court)

sd

*Amrit*  
DEPUTY REGISTRAR(J)

To

1. The Director General, Telecom, Union of India, New Delhi - 110 001.
2. The Chief General Manager, Telecom, Andhra Pradesh, Hyderabad - 500 001.
3. The Telecom District Engineer, Mahaboobnagar - 509 001.
4. The Asst. Engineer, Telecom, Mahaboobnagar - 509 001.
5. One copy to Mr.C.Suryanarayana, Advocate, CAT, Hyderabad.
6. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

YLKR

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(S)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 23.2.95

ORDER/JUDGEMENT.

M.R/R.P/C.P.No.

in  
D.A. NO. 680/92

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

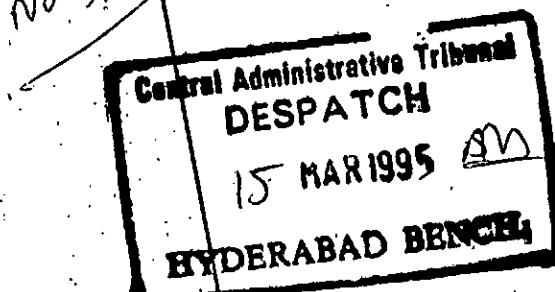
Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR



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